



2026:AHC:42890-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 524 of 2026

Anand Prakash Singh

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kukmar Tiwari
Counsel for Respondent(s)	:	Akanksha Sharma (S.C.), Azad Rai

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed seeking a direction to the respondent No. 2 to take appropriate action on the application made by the petitioner for enquiry against respondent No. 4.
2. A perusal of the complaint indicates that absolutely cursory and omnibus allegations have been made without any particulars worth the name.
3. Filing of the petition seeking investigation into a complaint of the present nature cannot be countenanced.
4. The petition has no substance, the same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 25, 2026
Mukesh Pal/Jyotsana